

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**CP No. 1221/2016**

**IN THE MATTER OF:**

J.K. Lakshmi Cement Ltd.

.....Petitioner

v.

Pan Realtors Pvt. Ltd.

.....Respondent

SECTION: Under Section 433, 434 & 439 of the Companies Act

**Order delivered on 07.12.2017**

**Coram:**

**CHIEF JUSTICE M.M. KUMAR**  
**Hon'ble President**

**R. VARADHARAJAN**  
**Hon'ble Member (Judicial)**

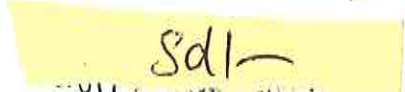
For the Applicant / Petitioner : Mr. Amit P. Deshpande, Mr. Pawan Dutt, Advs.  
For the Respondent : Mr. Kailash Chandra, Mr. Sanjeev Arora, Advs.

**Order**

Learned Counsel for the petitioner seeks and is granted one last opportunity to file rejoinder within a week with a copy in advance to the Counsel opposite. If rejoinder is not filed, the matter shall be taken for arguments.

List for arguments on 21<sup>st</sup> December, 2017.

  
**(CHIEF JUSTICE M.M. KUMAR)**  
**PRESIDENT**

  
**R. VARADHARAJAN**  
**Member (Judicial)**

07.12.2017  
V.Sethi